ACT No. XXXI of 1857.

Miles.

Passed by the Legislative Council of India.

Received the assent of the Governor General on the 23rd October 1857.)

An Act for the levy of Port-dues and Fees in the Port of Bombay.

Whereas it is necessary to fix the amount of the Port-dues and fees to be hereafter levied and taken in the Port of Bombay in accordance with the provisions of Act XXII of 1855; It is enacted as follows:—

- Port-due, at a rate not exceeding the rate of two annas for every en sea-going vessels of ten tons and upwards entering the Port.

 A Port-due, at a rate not exceeding the rate of two annas for every ton sea-going vessels of the burthen of ten tons and upwards entering the Port.

 (except fishing boats) which shall enter the said Port.
- II. Provided that no such due shall be chargeable in respect of any No Port-due on vessels compelled by stress of weather to re-enter the Port.

 vessel which, having left the Port, is compelled to re-enter it by stress of weather, or in consequence of having sustained any damage.
- III. The Port-due chargeable under this Act shall not be chargeable

 No vessels to pay Port-due oftener than once in the same calendar month in respect of the same vessel.
- IV. Vessels entering the Port in ballast shall be charged with three-Vessels entering the Port in ballast. fourths of the Port-due which would otherwise be chargeable.

V. Within

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V. Within the said Port, fees may be charged for the following Fees for certain ser. services at rates not exceeding those hereinafter specified, namely,

Transporting.

Fair Season.

Monsoon.

Vessels not exceeding 300 tons

Rs. 40

Rs. 65

and 10 Rupees additional for every additional 100 tons.

Transporting to the Middle Ground.

Vessels n	ot exceeding 500 tons				Rs .	60
Between	500 and 1,000 tons	990	0 0 0		99	80
99	1,000 and 1,500 tons	5 U 4	000	0 9 0	99	100
99	1,500 and 2,000 tons				99	120

Vessels proceeding to sea and anchoring by desire at the Middle Ground for less than twenty-four hours, half the above rate.

Hooking Rs. 16 Measuring 30	Hooking	. 4	800	 000	 . Rs.	16
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VI. This Act shall commence and have effect from and after the Commencement of first day of January 1858; and the local Government shall on or be ore that date, pursuant to Section XLII Act XXII of 1855, declare, by no fication to be published in the Bombay Rates of Port-dues and Gazette, the rates at which Port-dues and fees shall be levied in the said Port, subject to the provisions of and within the limits prescribed by this Act; and from and after the said date, no other Port-dues no Port-due or fee shall be levied at the said Port, or fees to be levied.

except under the authority of Act XXII of 1855 and of this Act.

Act to be read as part of Act XXII of 1855. VII. This Act shall be read with and taken as a part of Act XXII of 1855.

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